

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the

28 JAN 1983

NOTIFICATION
INCOME TAX

No. 5061 (F.No.398/1/83-ITC) : In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3526 (F.No.398/1/80-ITC) dated 7.7.80, the Central Government hereby authorizes Shri M.K. Gosti, being a Gazetted Officer of the Central Government, to exercise the power of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri M.K. Gosti takes over charge as Tax Recovery Officer.

sd/-

(M.K. SHUKLA)

UNDER SECRETARY TO THE GOVT. OF INDIA

The Manager,
Government of India Press,
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5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Joint Secretary & Legal Advisor, Ministry of Law, New Delhi.
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8. IFC, Inspection Division, CPT, Vikas Bhawan, New Delhi.
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[Signature]

(M.K. SHUKLA)

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538/83/ITC
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